

d

C.A.No. 6341 OF 2002  
ITEM No. 102

Court No.10

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 6341 OF 2002

U.P.S.R.T.C. INC.APPELLANT (S)

VERSUS

STATE OF U.P. & ANR.

RESPONDENT(S)

(With appl(s) for impleadment)

With

CA 6342-6343/02 (With appl(s) for directions)

CA 6344-6345/02 (With office report)

CA 6347-6348/02 (With prayer for interim relief)

CA Nos. 6350-6351/02 (With prayer for interim relief)

CA Nos. 6353-6354/02 (With prayer for interim relief)

CA No. 8575/02 (with appl(s) for exemption)

SLP(C) No. 21557/02 (With appl(s) for impleading party and with prayer for interim relief)

CA 4195/03 (With appl(s) for impleading party and permission and with office report)

CA 4196/03 (With appl(s) for impleading party and with office report)

[I.A. \_\_\_\_\_ (For Permission to implead the respondent)]

CA 4178/03 (With appl(s) for impleading party and with office report)

CA525258/03 (With appl(s) for impleading party and with office report)

SLP(C) 19034/03 (With appl(s) for c/delay in refiling SLP and office report)

Date : 04/08/2004 This/these appeal(s)/Petition(s) was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)/Mr. G.E. Vahanvati, S.G.I.

Petitioner(s)Ms. Rameeza Hakeem, Mr. Ameet Singh,

Ms. Pareena Swarup, Mr. Praveen Swarup,

Mr. Pramod Swarup, Advs.

CA. 6344-45/02Mr. K.K. Venugopal, Sr. Adv.

Mr. Ranjeet Kumar, Sr. Adv.

Mrs. Rani Chhabra, Ms. Sudha Pal,

Ms. Seema Nair, Advs.

For Respondent (s)

Mr. Dinesh Dwivedi, Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Rajnish Prasad, Adv.

Mr. Kamalendra Misra, Adv.

Mr. Jeevan Prakash, Adv.

Dr. I.P. Singh, Adv.

Ms. Rachna Gupta, Adv.

Mr. A.K. Ganguli, Sr. Adv.

Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Sunil Kumar Jain, Mr. S.Borthakur,

Mr. Kamal Mohan Gupta, Advs.

& Appl. In CA4195-96/03Mr. Mukul Rohtagi, Sr. Adv.

Mr. D.K. Garg, Mr. B.S. Bilowria,

Mr. Rohit Pandey, Mr. N.P. Midha, Advs.

Mr. V.A. Mohta, Sr. Adv.

Mr. D.K. Garg, Mr. B.S. Bilowria,

Mr. Rohit Pandey, Mr. N.P. Midha, Advs.

Mr. Arohi Bhalla, Adv.  
Mr. Pramod Dayal, Adv.

For Applicant(s) in IA 33 Mr. Y.P. Dhingra, Adv.  
Mr. Manish Shanker, Adv.

In IA 31-32 Mr. Swaraj Kaushal, Sr. Adv.  
Mr. D.K. Garg, Mr. B.S. Bilowria,  
Mr. Rohit Pandey, Mr. N.P. Midha, Advs.

Mr. Manoj Swarup, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Looking to the history of the case and keeping in mind the various judgments delivered by this Court from time to time and the conflict pointed out by the counsel appearing for the parties in those judgments, in our opinion it would be appropriate that these cases be heard by a Bench of three Hon'ble Judges.  
May be placed before Hon'ble the Chief Justice for appropriate orders.

(J.S. Rawat)  
Court Master

(Kanwal Singh)  
Court Master